



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

M. A. No. 05/2025/EZ

In

ORIGINAL APPLICATION NO. 112/2022/EZ

In The Matter of:

Tarakeswar Green Mates

... APPLICANT

VERSUS

State of West Bengal & Ors.

... RESPONDENT(S)

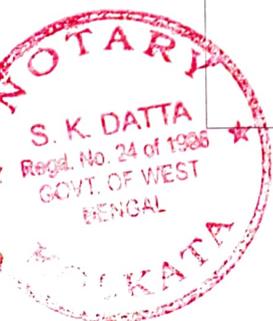
COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 09,
DISTRICT MAGISTRATE & COLLECTOR, HOOGHLY.

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	herewith		
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Filed by

Sibojyoti Chakrabarti

SIBOJYOTI CHAKRABARTI
Advocate

For The State of West Bengal

E-mail: subho.advocate@gmail.com

(M): 9007035534





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

M. A. No. 05/2025/EZ

In

ORIGINAL APPLICATION NO. 112/2022/EZ

In The Matter of:

Tarakeswar Green Mates

... APPLICANT

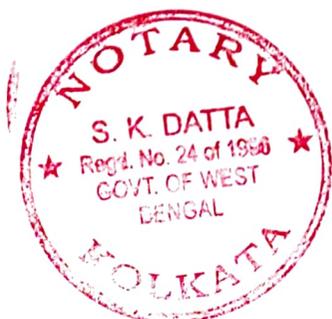
VERSUS

State of West Bengal & Ors.

... RESPONDENT(S)

COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 09,
DISTRICT MAGISTRATE & COLLECTOR, HOOGHLY.

I, Mukta Arya, W/o Ashwini Kumar, aged about 45 years, by faith- Hindu,
by occupation-service, presently posted as District Magistrate & Collector,
Hooghly, residing at Chowkbazaar, P.S- Chinsurah, District: Hooghly, Pin:
712103, do hereby solemnly affirm and declare as follows:-



1. That, I am working as District Magistrate & Collector, Hooghly district, and residing at Chowkbazaar, P.S- Chinsurah, District: Hooghly, Pin: 712103 and I am well acquainted with the facts and circumstances of the case and as such I am competent to swear, sign and affirm this compliance affidavit.
2. That this compliance affidavit is filed in compliance to the Solemn Order dated 31.03.2023 and 27.03.2025, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That the Hon'ble Tribunal in paragraph 22 (iv) of the Solemn Order dated 31.03.2023 had interalia directed the state administration and Dankuni Municipality with the help of police authority to remove all illegal khatala/cow sheds/cattle sheds from the site expeditiously in accordance with law preferably within a period of six months i. e by 30.11.2023 and file affidavit of compliance by 15.12.2023 with the Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata
4. That subsequently Civil Appeal No.s 5795/2023 was moved before the Hon'ble Supreme Court of India, (Monoharpur Milk Project Association Versus The State of West Bengal & Ors.) and vide Solemn Order dated 11.12.2023 the said Civil Appeal was disposed of by the Hon'ble Court interalia directing while implementing the direction issued to respondent number 10 and 11, a show cause notice shall be served upon the parties likely to be affected by the demolition of illegal structures in terms of clause (iv) of paragraph 22 of the impugned judgment. After giving a show cause the concerned persons shall be given an opportunity of being heard. After hearing if the authorities are satisfied that the structures are liable to be demolished in terms of the impugned Order an order to that effect shall be passed and served upon the affected parties.



Photocopy of the Solemn Order dated 11.12.2023 passed in Civil Appeal No. 5795/2023 by the Hon'ble Supreme Court is annexed herewith and marked with the letter 'R-1'.

5. That accordingly a show cause dated 16.01.2024 was issued by the Dankuni Municipality in terms of above Order passed by the Hon'ble Supreme Court to the person concerned.

Photocopy of the show cause dated 16.01.2024 issued by the Dankuni Municipality is annexed herewith and marked with the letter 'R-2'.

6. That thereafter demolition order was issued by the Dankuni Municipality in terms of the Solemn Orders passed by Hon'ble National Green Tribunal, EZB, Kolkata and Hon'ble Supreme Court dated 16.02.2024.

Photocopy of the direction issued by the Dankuni Municipality for demolition of illegal structures is annexed herewith and marked with the letter 'R-3'.

7. That against the direction given by Dankuni Municipality the Monoharpur Milk Project Association filed Miscellaneous Application No. 778/2024 in Civil Appeal No. 5795/2023 in which the Hon'ble Supreme Court vide Solemn Order dated 03.05.2024 has been pleased to direct the representative of the appellant to appear before the Chairman Dankuni Municipality and it has been pleased to direct the respondent no. 10 the Dankuni Municipality to issue fresh order in terms of the Order dated 11.12.2023 passed by the Hon'ble Court.

Photocopy of the Solemn Order dated 03.05.2024 passed in Miscellaneous Application No. 778/2024 in Civil Appeal No. 5795/2023 by the Hon'ble Supreme Court is annexed herewith and marked with the letter 'R-4'.



8. That subsequently the Dankuni Municipality passed an order dated 02.09.2024 all illegal khatal owners to close their business and dismantle their structures failing which the Dankuni Municipality will demolish the same with the help of district administration.

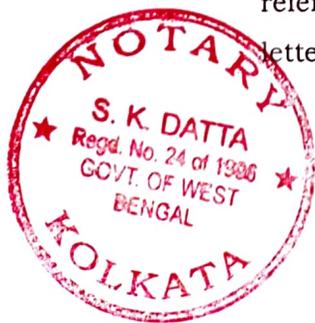
Photocopy of the Order dated 02.09.2024 passed by the Dankuni Municipality is annexed herewith and marked with the letter 'R-5'.

9. That the private respondent again challenged the said order in Contempt proceedings in Contempt Petition (Civil) No. 658/2024 in Civil Appeal No. 5795/2023 and vide Solemn Order dated 30.08.2024 the same has been disposed off.

Photocopy of the Solemn Order dated 30.08.2024 passed in Contempt Petition (Civil) No. 658/2024 in Civil Appeal No. 5795/2023 by the Hon'ble Supreme Court is annexed herewith and marked with the letter 'R-6'.

10. That thereafter the Dankuni Municipality had informed the Minister-in-Charge of Urban Development and Municipal Affairs department, Government of West Bengal vide letter dated 20.01.2025 regarding removal of illegal khatal/cow sheds and accordingly the Minister-in-Charge of Urban Development and Municipal Affairs department, Government of West Bengal vide letter dated 18.02.2025 informed the Commissioner of Police, Chandannagar Police Commissionerate to render all assistance for removal and demolition of illegal khatal/cow sheds.

Photocopies of the letters dated 20.01.2025 and 18.02.2025 as above referred to are collectively annexed herewith and marked with the letter 'R-7'.



- ~~8~~
11. That subsequently the Chairman Dankuni Municipality vide letter dated 18.03.2025 had requested the District Magistrate Hooghly for coordination and assistance for removal of the illegal khatlas as per the West Bengal Municipality Act.

Photocopy of the letter dated 18.03.2025 written by the Chairman Dankuni Municipality to the District Magistrate Hooghly is annexed herewith and marked with the letter 'R-8'.

12. That the District Magistrate & Collector, Hooghly had vide letter dated 08.04.2025 requested the Dankuni Municipality for providing a status report in connection with the compliance of the Solemn Orders passed by the Hon'ble National Green Tribunal, EZB, Kolkata and Hon'ble Supreme Court.

Photocopy of the letter dated 08.04.2025 written by the District Magistrate & Collector, Hooghly to the Dankuni Municipality is annexed herewith and marked with the letter 'R-9'.

13. That again the District Magistrate & Collector, Hooghly had vide letter dated 12.06.2025 requested the Commissioner of Police, Chandannagar Police Commissionerate to provide necessary assistance for removal of the illegal khatalas.

Photocopy of the letter dated 12.06.2025 written by the District Magistrate & Collector, Hooghly to the Commissioner of Police, Chandannagar Police Commissionerate is annexed herewith and marked with the letter 'R-10'.



14. That it is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Identified by me

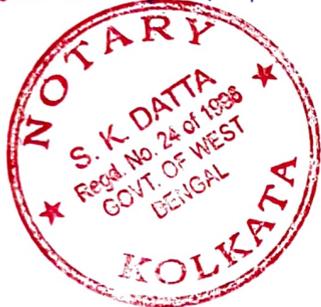
Sibojyoti Chakrabarti
Advocate

For The State of West Bengal

Mukherjee Anu

Deponent

S.L. NO. 01/01/71 2025.



SANTOSH KUMAR DATTA
NOTARY
90/1A, Hari Ghosh Street
Kolkata - 700 006
Regn. No -24 of 1996

01 JUL 2025

VERIFICATION

Solemnly Affirmed
&
Declared before me
on identification of Advocate

S. K. DATTA
S. K. DATTA
NOTARY
01.7.2025

verified at Kolkata by the deponent above named on this the 1st day of July, 2025 and say that the contents of this affidavit made in paragraph nos. 1 is true to my knowledge and those made in paragraphs no. 2 to 11, are true to my information derived from the office records and rest are my respectful submission before this Hon'ble Tribunal.

Identified by me

Sibojyoti Chakrabarti
Advocate

For The State of West Bengal

Mukherjee Anu

Deponent



ITEM NO.65

COURT NO.8

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 5795/2023

MONOHARPUR MILK PROJECT ASSOCIATION

Appellant(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(IA No.177161/2023-EX-PARTE STAY)

: 11-12-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s)

Mr. Ranjan Mukherjee, Adv.
Mr. Arun Kumar Chatterjee, Adv.
Mr. Anindo Mukherjee, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

Ms. Madhumita Bhattacharjee, AOR
Ms. Urmila Kar Purkayastha, Adv.
Ms. Srija Choudhury, Adv.

Mr. Avijit Roy, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal is partly allowed in terms of the signed
order.

Pending application also stands disposed of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

(Signed order is placed on the file.)

~~X~~
Annexure - P-3

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5795 OF 2023

MONOHARPUR MILK PROJECT ASSOCIATION ... APPELLANT(S)

VS.

THE STATE OF WEST BENGAL & ORS. ... RESPONDENT(S)

ORDER

Heard the learned counsel appearing for the appellant and the learned counsel appearing for the respondent Nos. 10 and 11.

As stated in the order dated 11th September, 2023 there is no reason to interfere with the direction contained in clause (iv) of paragraph 22 of the impugned judgment. However, while implementing the direction issued to the respondent Nos. 10 and 11, a show cause notice shall be served upon the persons likely to be affected by the demolition of illegal structures in terms of clause (iv) of paragraph 22 of the impugned judgment. After giving a show cause notice, the concerned persons shall be given an opportunity of being heard. After hearing them, if the authorities are satisfied that the structures are liable to be demolished in terms of the impugned order, an order to that effect shall be passed



and served upon the affected parties. Such adverse orders shall not be given effect for a period of two weeks from the date on which they are served on the respective affected parties.

We direct that the Municipality shall complete the entire exercise in terms of clause (iv) of paragraph 22 of the impugned order within a maximum period of four months from today.

Subject to the above modification, the impugned judgment and order is confirmed.

The appeal is partly allowed on the above terms.

There shall be no order as to costs.

.....J.
(ABHAY S.OKA)

.....J.
(SANDEEP MEHTA)

NEW DELHI;
December 11, 2023.

Annexure - P-4

Office of the Councillors

DANKUNI MUNICIPALITY

Estd.: 01-11-2008

Hasina Shabnam
Chairperson

Uttar Subhas Pally, Manoharpur
P.O. & P.S. : Dankuni, Dist: Hooghly, PIN Code : 712311
Phone & Fax No.: (033) 2659-0694
Website : www.dankunimunicipality.com
E-mail id: uibdankuni@gmail.com

Prakash Raha
Vice Chairman

Ref. No.: 5794/DKM/2023-24



Date: 16/01/2024

To

Lakshman Chandra Pal S/o Sarada Pal
Dag No: 2170
Mouza No: Manoharpur Mouza

Sub: Show-cause notice with regard to illegal Khatal situated at your land.

- Ref:
1. Order passed by National Tribunal, Eastern Zone Bench, Kolkata on 31.03.2023 in respect of CA no. 112/2022/EZ
 2. Order passed by Hon'ble Supreme Court of India on 11.12.2023 in Connection with Civil Appeal No. 5795 of 2023.

Madam/Sir,

With reference to the subject mentioned above, the Dankuni Municipality having its office at Monoharpur, North Subhaspally, P.O & P.S. Dankuni, Dist: Hooghly, Pin: 712311, do serve you this notice as here under:

It has been found that there is a Khatal/Cowshed on your land.

You are requested to show-cause as to why the Khatal on your land will not be treated as illegal by meeting the undersigned along with all your relevant papers with regard to legality of running your business (as per enclosed checklist) on 30/01/2024 at the office premises of the Dankuni Municipality (address mentioned above) at 03.10 PM

This show cause notice is being issued for giving you the opportunity of being heard as directed by the hon'ble Supreme Court of India in the order mentioned above.

Yours sincerely,

Prakash Raha
Chairman
Dankuni Municipality
Manoharpur, Dankuni, Hooghly

Office of the Councillors
DANKUNI MUNICIPALITY

Estd.: 01-11-2008
Uttar Subhas Pally, Manoharpur
P.O. & P.S. : Dankuni, Dist : Hooghly, PIN Code : 712311
Phone & Fax No.: (033) 2659-0694
Website : www.dankunimunicipality.com
E-mail id: ulb.dankuni@gmail.com

Annexure - P-5



Ref. No.: 4585/DKM/2023-24

Date: 16/02/2024

Order

Sub: Demolition of illegal khatal

To,

Swapan Ghosh
Dag No- 1468
Mouza: Gobra Mouza

Ref: i. Order passed by National Green Tribunal, Eastern Zone Bench, Kolkata on 31.03.2023 in respect of OA No: 112/2022/E2

ii. Order passed by Hon'ble Supreme Court of India on 11.12.2023 in connection Civil Appeal No 5795 of 2023.

Madam/Sir,

In pursuance of the order of Hon'ble Supreme Court of India, a show cause notice has been issued to you by this office.

Through this show cause letter you have been given opportunity of being heard and to prove legality of the khatal situated on your land.

No valid document has been received from your end to prove the legality of khatal situated on your land during the time of hearing.

Therefore, in pursuance of the resolution adopted in the meeting of Board of Councillors on 31.01.2024, I, HASINA SHABNAM, Chairman of Dankuni Municipality, do hereby order, that you will remove all your cattle and demolish the entire structure of khatal by two weeks from the date of service of this order or date on which this order is displayed in conspicuous place, whichever is applicable, failure of which Dankuni Municipality shall have no other option but to comply the order of Hon'ble Supreme Court of India Civil Appeal No 5795 of 2023.

Yours faithfully,

Chairman

Dankuni Municipality
Chairman
Dankuni Municipality
Manoharpur, Dankuni, Hooghly

ITEM NO.18

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION NO.778/2024 IN C.A. NO. 5795/2023

MONOHARPUR MILK PROJECT ASSOCIATION

APPLICANT(S)/
APPELLANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

RESPONDENT(S)

(IA No. 60531/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 03-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Applicant(s)/
Appellant(s)

Mr. Ranjan Mukherjee, Adv.
Ms. Aayushi, Adv.
Mr. Shantanu Bhowmick, Adv.
Mr. Arup Kumar Chatterjee, Adv.
Mr. Anindo Mukherjee, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

Ms. Madhumita Bhattacharjee, AOR
Ms. Srija Choudhury, Adv.
Ms. Osheen Bhat, Adv.
Ms. Nitipriya Kar, Adv.

Mr. Avijit Roy, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Application stands disposed of in terms of the signed
order.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]

Annexure - P-6

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

MISCELLANEOUS APPLICATION NO. 778/2024
(APPLICATION FOR DIRECTIONS)

IN
CIVIL APPEAL NO. 5795/2023

MONOHARPUR MILK PROJECT ASSOCIATION

APPLICANT(S)/
APPELLANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

RESPONDENT(S)

O R D E R

We are not satisfied that a proper opportunity of being heard was granted by the respondent no.10 to the applicant/appellant.

We direct the representative of the applicant/appellant to appear before the Chairman of the respondent no.10 on 13th May, 2024 at 10:30 a.m. After giving an opportunity of being heard, the respondent no.10 will pass a fresh order in terms of the order dated 11th December, 2023 passed by this Court in the Civil Appeal. It is obvious that on the basis of the earlier order dated 16th February, 2024, the applicant/appellant shall not be evicted.

The Application is disposed of accordingly.

.....J.
(ABHAY S.OKA)

.....J.
(UJJAL BHUYAN)

 DELHI;
MAY 03, 2024.

Annexure - P-7

Office of the Councilors
DANKUNI MUNICIPALITY

Estd. 01-11-2000

Office: Subha Pally, Manoharpur

P.O. Dankuni, Dist. Hooghly PIN Code: 712311

Phone & Fax No: (033) 3640-8684

Website: www.dankunimunicipality.com

E-mail id: info@dankuni@gmail.com

Ref No: 210/DKM/2024-26Date: 09/09/2024**ORDER**

- Reference:
- Order passed by National Green Tribunal, Eastern Zone Bench, Kolkata on 31.01.2023 in respect of OA No. 111/2022/EZ.
 - Order passed by Hon'ble Supreme Court of India on 11.12.2023 in connection with Civil Appeal No. 5795 of 2023.
 - Order passed by Hon'ble Supreme Court of India on 03.05.2024 in connection with Miscellaneous Application No. 778/2024 (Application for Direction) in Civil Appeal No. 5795 of 2023.

In pursuance to the order passed by Hon'ble Supreme Court of India on 03.05.2024 in connection with Miscellaneous Application No. 778/2024 (Application for Direction) in Civil Appeal No. 5795 of 2023, the applicant/appellant, i.e. representatives of Manoharpur Milk Project Association have appeared before the undersigned on 13.05.2024.

The undersigned in compliance with the order passed by Hon'ble Supreme Court of India on 03.05.2024 in connection with Miscellaneous Application No. 778/2024 (Application for Direction) in Civil Appeal No. 5795 of 2023 has heard the applicant/appellant, i.e. representatives of Manoharpur Milk Project Association on same date at the office chamber of undersigned. The representatives of Manoharpur Milk Project Association have submitted their statement in the form of a written application annexed herewith.

The application submitted by the representatives of Manoharpur Milk Project Association has been thoroughly perused by the undersigned. In the application the representatives of Manoharpur Milk Project Association have prayed to undersigned to allow their business associated with the khatahs they represented. But, they have failed to produce any documents like Cattle Licensing Certificate in Form II under Rule 3(5) of the West Bengal Cattle Licensing Rules, 1985, Consent to Establish (CtE) and Consent to Operate (CtO), Ground Water related permission letter from SWID etc. to prove legality of these khatahs they represented after given sufficient opportunity of being heard. Hence, undersigned is satisfied to the fact that the khatahs in question are illegal and undersigned has no other option but to pass an order of demolition of the illegal khatahs under question in compliance with the order passed by National Green Tribunal, Eastern

-18-



Zone Bench, Kolkata on 31.01.2023 in respect of OANo:112/2022/17 and after following due procedures as stipulated in the order passed by Hon'ble Supreme Court of India on 03.05.2024 in connection with Miscellaneous Application No. 776/2024 (Application for Extension) in Civil Appeal No. 5755 of 2023

Hence, undersigned is directing all the illegal khatal owners to close the business associated with their khatal and dismantle the structures associated with these illegal khatal within Ten (10) days of issuing this order, failure of which Dankuni Municipality will demolish all illegal khatal with the help of district administration.

Sd/-
Chairman
Dankuni Municipality

Memo No: 710/116/DKM/2024-25

Dated: 02/09/2024

Copy forwarded for kind information to:-

- 1) District Magistrate, Hooghly
- 2) Commissioner of Police, Chandernagar Police Commissionerate
- 3) Additional District Magistrate(LR), Hooghly
- 4) Additional District Magistrate(G), Hooghly
- 5) Sub Divisional Officer, Serampore
- 6) IC, Dankuni Police Station

[Signature]
Chairman
Dankuni Municipality
Chandernagar, Dankuni, Hooghly
Dated:

Memo No.

Copy forwarded with direction for strict compliance of above order to:

- 1. Manoharpur Nith Project Association

Chairman
Dankuni Municipality

2

ITEM NO.14

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 658/2024 in C.A. No. 5795/2023

MONOHARPUR MILK PROJECT ASSOCIATION

Petitioner(s)

VERSUS

HASINA SHABNAM

Respondent(s)

(FOR ADMISSION)

Date : 30-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Nityanand Mahato, Adv.
Mr. Brajesh Pandey, Adv.
Mr. Kanchan Kumar Jha, Adv.
Mr. Farooq Raza, Adv.
Mr. Sandeep, Adv.
M/S. Brajesh Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Contempt Petition is disposed of in terms of the signed order which is placed on the file.

Pending application(s), if any, shall stand disposed of.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)

[Signed order is placed on the file]

~~Annexure-1~~ Annexure-1-8

1

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

CONTEMPT PETITION (CIVIL) NO. 658/2024
in
CIVIL APPEAL NO. 5795/2023

MONOHARPUR MILK PROJECT ASSOCIATION

PETITIONER(S)

VERSUS

HASINA SHABNAM

RESPONDENT(S)/
ALLEGED CONTEMNOR(S)

O R D E R

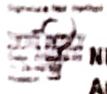
The remedy of the petitioner is to challenge the order dated 2nd July, 2024 passed by the Municipality in accordance with law.

Hence, no case is made out to initiate the contempt proceedings.

Subject to what is observed above, the Contempt Petition is disposed of.

.....J.
(ABHAY S.OKA)

.....J
(AUGUSTINE GEORGE MASIH)



NEW DELHI;
August 30, 2024.

Annexure - P. 9

Office of the Councillors

DANKUNI MUNICIPALITY

Estd.: 01-11-2008

Hasina Shabnam
Chairperson

Uttar Subhas Pally, Manoharpur
P.O. & P.S. : Dankuni, Dist.: Hooghly, PIN Code : 712311
Phone & Fax No.: (033) 2659-0894
Website : www.dankunimunicipality.com
E-mail Id: ulbdankuni@gmail.com

Prakash Raha
Vice Chairman

Ref.No.: 2881/DKM/2024-25



Date: 20/01/25

To,

The Hon'ble Minister In Charge

Department of Urban Development and Municipal Affairs

Government of West Bengal

Subject: Removal of Illegal Khatala (Cow Shed) as per the order of the Hon'ble Court.

Respected Sir,

With regard to the above mentioned subject I, the Chairperson of Dankuni Municipality do hereby bring to your kind notice to the following facts for your kind perusal and most valuable advice.

It is informed that several illegal khatala are situated at ward no. 4, 7 to 12 of Dankuni Municipality area since long and those khatala are not only illegal but they are also the root cause of pollution in the said area and the canal situated adjacent to those khatala is being severely affected by the wastes generated from these khatala. Please take into your consideration that the wastes (which include cow dung, injection needle and other polluting substances) which are regularly being poured into the can through drains and other such outlets causing loss of navigability of this canal and severe breach of its embankment. This canal ultimately joins with river Ganges through Bally, thereby causing pollution to sacred river Ganges also. The people of those localities (where these illegal khatala are situated) are very much agitated due to the presence of those khatala, as the area has become a safe haven for the criminals of the locality who often take shelters in those khatala and carry on their illegal activities.

Office of the Councillors

DANKUNI MUNICIPALITY

Estd.:01-11-2008

Hasina Shabnam
ChairpersonUttar Subhas Pally, Manoharpur
P.O. & P.S. : Dankuni, Dist.: Hooghly, PIN Code : 712311
Phone & Fax No.: (033) 2659-0694
Website : www.dankuni.municipality.com
E-mail id: info@dankuni@gmail.comPrakash Raha
Vice Chairman

Ref.No :

Date:.....

It is further informed to your good self that with regard to these illegal khatahs as mentioned above, the National Green Tribunal, Eastern Zone Bench, Kolkata on 31/03/2023 was pleased to pass an order vide order no. 112/2022/EZ by which the Ld. Tribunal ordered this Municipality to demolish those illegal Khatahs (Vivid Order attached herewith).

Be it mentioned here that one organization named Monoharpur Milk Project Association filed one Civil Appeal against the said order of the Green Tribunal at the Hon'ble Supreme Court of India vide Civil Appeal No. 5795 of 2023 in the said Appeal The Ld. Apex Court was pleased not to interfere with the order of the Ld. Green Tribunal but observed and directed this Municipality to give so cause notice to the concern persons and also ordered for giving them an opportunity to be heard. Please note that this Municipality adhered with the order of the Apex Court in to and served notice to the concerned persons, conducted hearing and as none of those persons came with relevant documents with regard to the legality of those khatahs. Hence, this municipality passed order for the demolitions of those illegal structures as per West Bengal Municipal Act.

It is further informed that we have also conducted a miking drive with regard to the same and fixed posters in the locality clearly describing and depicting the order of the Ld. Court therein.

On the above facts and circumstances I humbly request you to guide us in this regards for future course of actions.

Awaiting for your most valuable suggestions and order.

Yours Faithfully,

Hasina Shabnam
Chairperson 20/01/23
Dankuni Municipality
Chairperson
Dankuni Municipality
Manoharpur, Dankuni, Hooghly

N.B. All relevant orders attached herewith.

ফিরহাদ হাকিম
फिरहाद हाकिम
فرباد حكييم
FIRHAD HAKIM

Annexure-P-10



MINISTER-IN-CHARGE
DEPARTMENT OF URBAN DEVELOPMENT
AND MUNICIPAL AFFAIRS
GOVERNMENT OF WEST BENGAL

D. O. No. 3429/MIC/2025

Kolkata, the 18/02/2025

Undersigned would like to forward a letter along with enclosures received from Chairman, Dankuni Municipality, having Ref.No.2881/DKM/2024-25, dated 20.01.2025 regarding removal of illegal Khatals (Cow Shed) situated at Ward No. 4, and 7 to 12 of Dankuni Municipality for perusal. It appears from the letter that National Green Tribunal, Eastern Zone Bench, Kolkata has passed an order to demolish illegal khatals situated at above mentioned wards. One Monoharpur Milk Project Association appealed before the Hon'ble Apex Court against the order of NGT and Hon'ble Apex Court did not interfere the decision of the NGT. Dankuni Municipality took all the steps to hear the illegal khatal owners but none of them appeared with valid documents. Later Dankuni Municipality has passed demolition order abiding by West Bengal Municipal Act, 1993. In this situation assistance of police authority is required for demolition.

So, you are requested to extend necessary assistance to the Dankuni Municipality for demolition of the illegal Khatals to comply the order of National Green Tribunal.

Enclos: As stated

(Firhad Hakim)

To
The Commissioner of Police
Chandannagar Police Commissionerate,
Chinsurah Police Line
Netaji Subhash Chandra Rd,
Ghatakpara, Chinsurah
West Bengal - 712101

Writers' Buildings, Kolkata - 700 001

Phone : (033) 2214-5497, Fax : (033) 2214-3853, E-mail : ecmmandwb@gmail.com
NAGARAYAN, DF-8, SECTOR-1, BIDHANNAGAR, KOLKATA - 700 064

Annexure - P-4

Office of the Councillors

DANKUNI MUNICIPALITY

Estd. 01-11-2008

Uttar Subhas Pally, Manoharpur

Husna Shabnam
Chairperson

P.O. & P.S. : Dankuni, Dist.: Hooghly, PIN Code : 712011

Phone & Fax No.: (033) 2659-0634

Website : www.dankunimunicipality.com

E-mail id: ulbdankuni@gmail.com

Prakash Raha
Vice Chairman

Ref No. 11793/2024-25

Date: 19.3.25



To,
The District Magistrate
Hooghly

Subject: Request for Coordination and Assistance for Demolition of illegal Khatalis in Dankuni Municipality

Sr Madam,

With regard to the above mentioned subject I, the Chairperson of Dankuni Municipality do hereby bring to your kind notice to the following facts for your kind perusal and most valuable assistance.

It is informed that several illegal khatalis are situated at ward no. 4, 7, to 12 of Dankuni Municipality area since long and those khatalis are not only illegal but they are also the root cause of pollution in the said area and the canal situated adjacent to those khatalis is being severely affected by the wastes generated from these khatalis. Please take into your consideration that the wastes (which include cow dung, injection needle and other polluting substances) which are regularly being poured into the canal through drains and other such outlets causing loss of navigability of this canal and severe breach of its embankment. This canal ultimately joins with river Ganges through Bally, thereby causing pollution to sacred river Ganges also. The people of those localities (where these illegal khatalis are situated) are very much agitated due to the presence of those khatalis, as the area has become a safe haven for the criminals of the locality who often take shelters in those khatalis and carry on their illegal activities.

It is further informed to your good self that with regard to these illegal khatalis as mentioned above, the National Green Tribunal, Eastern Zone Bench Kolkata on 31/03/2023 was pleased to pass an order stating that "the State Administration, Dankuni Municipality with the help of police authority, shall remove all illegal khatalis/cow sheds/cattle sheds from the site expeditiously in accordance with law" vide order no. 117/2022/EZ (Vivid Order attached herewith)

Received
Copy not Verified
19.3.25
Hooghly Collector

Office of the Councilors

DANKUNI MUNICIPALITY

Estd. 01-11-2008

Masima Shabnam
ChairpersonUttar Buhals Pally, Manoharpur
P.O. S.P.S. - Dankuni, Dist. Hooghly, PIN Code - 712311
Phone & Fax No. (033) 2855 0694
Website: www.dankunimunicipality.com
E-mail id: ufcdankuni@gmail.comPrakash Kaha
Vice Chairman

Ref No.

Date:

Be it mentioned here that one organization named Manoharpur Milk Project Association filed one Civil Appeal against the said order of the Green Tribunal at the Hon'ble Supreme Court of India vide Civil Appeal No. 5795 of 2023 in the said Appeal The Ld. Apex Court was pleased not to interfere with the order of the Ld. Green Tribunal but observed and directed this Municipality to give show cause notice to the concern persons and also ordered for giving them an opportunity to be heard. Please note that this Municipality adhered with the order of the Apex Court in to and served notice to the concerned persons, conducted hearing and as none of those persons came with relevant documents with regard to the legality of those khatalas. Hence, this municipality passed order for the demolitions of those illegal structures as per West Bengal Municipal Act.

Now, considering the presence of large number of live cattle, including cows and buffaloes, in these khatalas, it is imperative to ensure proper handling and removal of this livestock. Therefore, the involvement and assistance of the Animal Resources Development Department are essential to ensure the humane and organized relocation of these animals during the demolition process.

In light of the above, I kindly request you to direct all relevant departments — including the Animal Resources Development Department, Police Authorities, WBSEDCI and other concerned departments to coordinate and extend the necessary assistance to Dankuni Municipality for executing the demolition as per the NGT order.

It is very difficult for Dankuni Municipality to execute the Demolition work on its own. So, your proactive support in this matter will be instrumental in ensuring compliance with the legal directives and maintaining public order during the operation.

Thank you for your attention to this urgent matter.

Yours faithfully

Chairman
Dankuni Municipality

Chairman



- 26 -

Government of West Bengal
Office of the District Magistrate & Collector, Hooghly
Revenue Munshikhana Section
(Email: revenue_munshikhana@gmail.com)

Memo No: 700 /R.M

Dated: 08.04.2025

From : The District Magistrate & Collector,
Hooghly.

To : The Chairman,
Dankuni Municipality, Hooghly.

**Sub: Misc. Application No. 05/2025/EZ in O.A. No. 112/2022/EZ in the matter of
Tarakeswar Green Mates-Vs.-State of West Bengal & Ors.**

Enclosed please find herewith the copy of the order dated 27.03.2025 and order dated 31.03.2023 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in respect of Miscellaneous Application No. 05/2025/EZ in Original Application No. 112/2022/EZ in the matter of Tarakeswar Green Mates-Vs.- State of West Bengal & others which is self-explanatory.

In view of the above, you are requested to submit a detailed report for taking necessary next course of action on the following points:

- I. Whether the entire exercise i.e. all illegal khatala/cow sheds/cattle sheds are removed from the site as per order dated 31.03.2023 passed by the Hon'ble National Green Tribunal, Eastern Bench, Kolkata.
- II. Present status report of the proceedings regarding this matter.


For District Magistrate &
Collector, Hooghly

Memo No: 700/1(A) /R.M

Dated: 08.04.2025

Copy forwarded for information to:-

1. The Sub-Divisional Officer, Serampore, Hooghly.
2. The Officer-in-Charge, Municipal affairs, Hooghly.
3. C.A. to the District Magistrate, Hooghly.
4. P.A. to the Additional District Magistrate (Dev.), Hooghly.


For District Magistrate &
Collector, Hooghly.

GOVERNMENT OF WEST BENGAL
Office of the District Magistrate & Collector,
Hooghly
Revenue Munshikhana Section
 (e-mail: revenue.munshikhana@gmail.com)

Memo No: 1100 /R.M

Dated, Chinsurah the 12th June, 2025.

To
 The Commissioner of Police
 Chandannagar Police Commissionerate
 Chinsurah, Hooghly.

Sub: Request for police assistance for demolition of illegal khatal under Dankuni municipal area in respect of MA No. 05 of 2025/EZ in O.A No. 112 of 2022/EZ.

Sir,

Apropos of the subject mentioned above and as per prayer of the Chairman, Dankuni Municipality vide no.4796/DKN/2024-25 dt-18/03/2025, you are requested to provide necessary police assistance for demolition of illegal khatal under municipal area of Dankuni in compliance of O.A No.112/2022/EZ in the matter of Tarakeswar Green Mates -Vs- The State of West Bengal & ors.

This is for favour of your kind information and taking action.

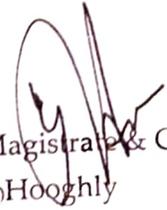

 District Magistrate & Collector
 Hooghly

Memo No: 1100 /1/R.M

Dated, Chinsurah theJune, 2025.

Copy forwarded for information to:-

1. The Chairman, Dankuni Municipality for information.


 District Magistrate & Collector
 Hooghly

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL EASTERN ZONE
BENCH, KOLKATA
M. A. No. 05/2025/EZ

In
O. A. NO. 112/2022/EZ

In The Matter of:

Tarakeswar Green Mates

... APPLICANT

VERSUS

State of West Bengal & Ors.

... RESPONDENT(S)

COOMPLAINCE AFFIDAVIT ON
BEHALF OF THE RESPONDENT
NUMBER 09, THE DISTRICT
MAGISTRATE & COLLECTOR,
HOOGHLY

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534.

